

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:244
ANSWERED ON:13.03.2000
COMPLAINTS RECEIVED BY CPCB
CHANDRA BHUSHAN SINGH

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the total complaints pertaining to Industrial Pollution received by the Central Pollution Control Board during the year 1999;
- (b) the action taken by the CPCB thereon;
- (c) whether any guidelines have been issued to the State Pollution Control Boards to strictly adhere to the standard prescribed by the CPCB with regard to the air/water/noise pollution; and
- (d) if so, the impact of steps taken for controlling Pollution?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T.R. BAALU)

(a)to(d) A Statement is laid on the Table of the House.

STATEMENT

STATEMENT IN RESPECT OF PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 244 FOR 13.3.2000 REGARD COMPLAINTS RECEIVED BY CPCB.

- (a) The Central Pollution Control Board (CPCB) received 123 complaints relating to industrial pollution during the year 1999.
- (b) The action taken by the CPCB is as follows:-
 - (i) Complaints were referred to the concerned State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) for necessary action;
 - (ii) In cases requiring immediate action, CPCB teams have visited the sites to interact with the complainant, concerned industry and SPCBs/PCCs;
 - (iii) Based on site visits, the SPCBs/PCCs have been asked to take action against defaulting industries. In some cases, CPCB has given directions to the industries and SPCBs/PCCs were asked to take follow up action;
 - (iv) CPCB has provided technical advice to industrial units for pollution control measures; and
 - (v) CPCB has also taken suo-moto action against defaulting industrial units.
- (c) Yes, Sir.
- (d) Steps taken have resulted in reducing the number of defaulting industrial units.